

FORM TM- 12

THE TRADE MARKS ACT, 1999

Agent's code No:

Proprietor's code No:

Fee: See entries Nos. 17 to 20 and 22 of the First Schedule.

Renewal of registration of trade mark/collective mark/certification trade mark¹

Section 25, rules 63(1), 132(b),138(3)

I (or we) ²

.....hereby leave the prescribed fee of Rs.....for renewal of registration of the Trade Mark/Collective mark/certification trade mark No.....in Class The Notice of renewal of the registration may be sent to the following address in India:-

Dated thisday of.....20.....

[3] SIGNATURE

NAME OF SIGNATORY IN LETTERS

To

The Registrar of Trade Marks

The Office of the Trade Marks Registry at [4].....

1. **Strike out whichever is not applicable**
2. Insert here the name and address of the Registered Proprietor
3. Signature of the registered proprietor or of his agent
4. State name of the place of the appropriate office of the Trade Marks Registry- (See rule 4)

Note- This form will be returned if it is filed more than six months before the expiration of the last registration. Attention is also invited to sub-section (6) of Section 159 of the Act.